

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:1690  
ANSWERED ON:16.12.2013  
IRREGULARITIES IN MEDICAL TREATMENT  
Saroj Shri Tufani

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether it is a fact that the Principal Controller of Defence Accounts, Western Command has unearthed any irregularity in provision of medical facilities and treatment of defence personnel by private hospitals;
- (b) if so, the details thereof;
- (c) whether the private hospitals have charged or are charging double amount of fee for treatment of officers and their family members of the armed forces; and
- (d) if so, the action being taken by the Government in this regard?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) & (b): In a special audit drive undertaken by all the Principal Controllers of Defence Accounts (PCsDA) to examine the bill processing procedures of Ex-servicemen Contributory Health Scheme (ECHS), PCDA, Western Command had raised observations relating to excess payment to ECHS empanelled hospitals amounting to Rs.15 crores. All the observations raised by the PCDA, Western Command were thoroughly analysed by Regional Centre, Chandigarh and it was noticed that most of the observations raised were due to incorrect interpretation of the policies. Wherever observations of the Controller of Defence Accounts were conceded to, the overpayments have been duly deducted from the concerned hospitals and suitable warnings issued to them.

(c) & (d): the rates laid down by Central Government Health Scheme (CGHS) for various medical procedures are the same for all categories of ECHS beneficiaries and payments are made accordingly.